STATEMENT

S.No.	Name of State/ Union Territories	Approximate percentage of electors who have been supplied with defect free identity cards
1.	Andhra Pradesh	Nil
2.	Arunachal Pradesh	57%
3.	Assam	Nil
4	Bihar	12%
5	Goa	51%
6	Gujarat	66%
7	Haryana	79%
8.	Himachal Pradesh	56%
9.	Jammu & Kashmir	
10	Karnataka	13%
11.	Kerala	Nil
12.	Madhya Pradesh	22°،
13	Maharashtra	75°°
14	Manipur	74°°
15	Meghalaya	49°
16	Mizoram	Nil
17	Nagaland	Nil
18	Orissa	62° •
19	Punjab	64°
20	Rajasthan	39°°
21	Sikkim	6.2 ° c
22	Tamil Nadu	Nil
23	Tripura	Nil
24	Uttar Pradesh	15°。
. 5	West Bengal	5.9%
UNIO	N TERRITORIES	
1.	Andaman & Nicoba	r Islands 83%
2	Chandigarh	62°°
3	Dadra & Nagar Ha	veli 31° o
4	Daman & Diu	43°°
5	Delhi	61%
6	Lakshadweep	89%
7	Pondicherry	84°5

^{*} Scheme has not been extended to Jammu & Kashmir

(English)

Submission of B.E.F. Statements

- 323 SHRI SRIBALLAV PANIGRAHI Will the Minister of FINANCE be pleased to state
- (a) whether it is mandatory on the part of banks and other authorised forex dealers/agents to submit Bill of Entry Form statement to RBI periodically.

- (b) if so, the details of such B.E.F statements during the last two years against the remittances of which goods have not been received within a period of three months, six months, and one year and the value thereof in terms of rupees; and
- (c) the action taken or proposed to be taken against the defaulting banks for not submitting the statements?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) (a) Yes, Sir.

- (b) The information is being collected and shall be placed on the Table of the House.
- (c) RBI takes up the matter with defaulting importers and in case evidence of import is not submitted, the matter is reported to Enforcement Directorate in the case of importer other than public sector undertakings. In the case of PSUs/Government Departments, the issue is pursued with Chief Executive of the concerned PSU/administrative Ministry concerned.

[Translation]

Functioning of Imported Ships

- 324 SHRI JAI PRAKASH AGARWAL Will the Minister of SURFACE TRANSPORT be pleased to state
- (a) whether the Government have procured some foreign ships during the last three years.
- (b) if so the companies from which these ships were procured and the total expenditure incurred thereon
- (c) whether these ships are functioning satisfactorily
- (d) if so, the details thereof and if not, the reasons therefor,
- (e) whether the Government have detected any irregularities in procurement of these ships, and
 - (f) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRITG, VENKATRAMAN): (a) to (f) According to the Merchant Shipping Act. 1958, this Ministry is primarily concerned with sea-going Mercantile Ships exceeding 15 tons net. The Government of India have not procured any such ships during the last three years. However, the Shipping Corporation of India, a Public Sector Undertaking have acquired 11 such ships costing US \$491.50 million from abroad during the last three years as per enclosed Statement. These ships are reported to be functioning satisfactorily.

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STATEMENT

Vessels Acquired by the SCI during the last three years

S.No	.Name of the Vessel	Seller		Price
				(US \$ in million
1993				
1.	Rabindernath Tagore	M/s Daewoo Corporation, Korea		42.00
2.	Lal Bahadur Shastri	M/s Hyundai Heavy Industries, Korea		40.95
3.	Indira Gandhi	M/s Hyundai Heavy Industries, Korea		40.95
1994				
1.	B.C. Chaterjee	M/s Daewoo Corporation, Korea		42 00
2.	Rajiv Gandhi	M/s Hyundai Heavy Industries, Korea		40.95
3.	Ankieshwar	M/s Samsuang Corporation, Korea		65.53
4.	Gamdhar	M/s Samsuang Corporation, Korea		65.53
1995				
1.	Maharaja Agrasen	, M.s. Hyundai Heavy Industries, Korea		65.53
2.	Julelal	M/s SDS Shipping, Norway		10 63
3.	Gurau Gobind Singh	M/s Hyundai Heavy Industries, Korea		65.53
4.	Basveshwara	M/s Sovchari, Switzerland		11 90
			Total	491 50

[English]

Sodhani Committee

325. SHRI MANIKRAO HODLYA GAVIT WIII the Minister of FINANCE be pleased to state.

(a) whether the Government have approved some of the recommendations of the Sodhani Committee on investment from non-resident indians overseas bodies, corporate bodies and persons of Indian origin particularly to bolster portfolio investments, and

(b) if so, the details regarding the new guidelines followed in this regard?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P CHIDAMBARAM) (a) and (b). A Working Group set up by the Reserve Bank of India (RBI) to look into the various schemes and incentives available to Non-Resident Indians (NRIs) submitted its recommendations to RBI in May. 1995 The recommendations include revamping of the existing investment schemes with reference to their relevance in the liberalised economy and steps towards simplification of approval procedures. Government has considered and concurred with a number of these recommendations which have been operationalised by RBi as per the Statement attached.

STATEMENT

- General Permission to OCBs for sale of shares acquired under portfolio investment schemes.
- General Permission for sale of shares by NRIs/ OCBs acquired on repatriation basis under direct investment schemes provided sale is through recognised Stock Exchange
- Simplification of the procedure for grant of final permission for issue/export of shares to NRIs
- General permission to NRIs for subscription to the Memorandum and Articless of Association of Indian companies, (which earlier covered only companies engaged in industrial activities), has been extended to all companies irrespective of the activity undertaken by the company;
- Easing of formalities for opening Non-Resident Ordinary (NRO) Account
- Dispensation of the requirement of prior permission by RBI for remittance of sale proceeds of shares (net of taxes) to offset loans raised abroad on security of shares of Indian comapnies.
- Permission to Authorised Dealers (ADs) to extend rupee loans to NRIs for acquisition of residential houses in India conforming to the